

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 08**  
**(IB)-1367(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd.

.... Applicant/petitioner

v.

C & C Construction Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 16.07.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Samdarshi Sanjay, Adv.

For the RP

Mr. Pulkit Deora, RP

For the Promoter/Director

Mr. Swapnil Gupta, Adv.

**ORDER**

On looking at IA/2240/2020, asking for exemption from filing notarized affidavit, the same is hereby dismissed stating that when everybody is able to file notarized affidavit along with application, the Applicant cannot say that during Covid-19 period getting Affidavit notarized is not possible, therefore the Applicant is directed to file notarized affidavit within 10 days hereof.

In IA/2334/2020, the Applicant is at liberty to file its rejoinder on the reply which is yet to be filed by the Respondents.

List IA/2240/2020 and IA/2334/2020 for hearing on **19.08.2020**.

— Sd —

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

— Sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**